

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 27

IA 1213/2021 IA 2723/2021 IA 2959/2021 IA 414/2022 IA 700/2022
IA 1438/2022 IA 1439/2022 IA 1457/2022 IA 2802/2022 in
C.P.(IB)3000/MB/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **IDBI Bank Ltd**
Vs.
Wizcraft International Entertainment Pvt Ltd

Appearance (via video-conference):

For the Resolution Professional	:	Adv. K. D. Sharma
Resolution Professional	:	Mr. Sanjay Garg
For Axis Bank	:	Mr. Suvaankoor Das i/b Krishnamurthy and Co.

Section 154(1), 60(5) u/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Resolution Professional of the Corporate Debtor and the Resolution Professional of the Corporate Debtor are present and brought our attention to the order of the Hon'ble Supreme Court dt. 28.02.2022, wherein the Resolution Professional of the Corporate Debtor was directed to maintain the status quo in this matter. The relevant para of the said Order is quoted below for the convenience.

“....

In the meanwhile and until the next date of hearing, status quo in relation to the Corporate Insolvency Resolution Process in question, as it exists today, shall be maintained by all the concerned”.

It is further submitted that the matter is likely to be listed before the Hon'ble Supreme Court on 22.03.2023. In that view of the matter, we post this matter on Board on 26.04.2023. Parties are directed to mention the matter before the Bench, regarding subsequent progress, if any, takes place Before the Hon'ble Apex Court.

Sd/-

PRABHAT KUMAR
Member (Technical)

10.03.2023
Vedant

Sd/-

H. V. SUBBA RAO
Member (Judicial)